

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 290 OF 2019

Dated : 16th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

ITC Limited

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Dipali Sheth
Ms. Vinita Melvin

Counsel for the Respondent(s) : ----

ORDER

Four weeks' time, i.e. on or before 13.11.2019 is granted to those Respondents who have not yet filed reply/objections, if any, with advance copy to the other side. Thereafter, the Appellant may file rejoinder, if any, on or before 11.12.2019 with advance copy to the other side.

List the matter on **18.12.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkj